



ITEM NO.31

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 15305/2024

[Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court of Judicature at Allahabad]

PAWAN KUMAR PANDEY @ BABLU & ORS.

PETITIONER(S)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

RESPONDENT(S)

(IA No. 7524/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 7527/2023 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 201476/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 201477/2022 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 5802/2023 (II)

(IA No. 160311/2022 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 116344/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 160312/2022 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 109689/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 109690/2022 - EXEMPTION FROM FILING O.T.

IA No. 116343/2022 - MODIFICATION OF COURT ORDER

IA No. 112780/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

SLP(Cr1) No. 11338/2022 (II)

(FOR INTERVENTION/IMPLEADMENT ON IA 56018/2024)

Date : 18-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Manoj K. Mishra, Adv.
Mr. Umesh Dubey, AOR

Mr. Mithilesh Kumar Mishra, Adv.

Mr. Raktim Gogoi, Adv.
Mr. Manoj K. Mishra, AOR
Mr. A. Baskar, Adv.
Mr. Mithilesh Kumar Mishra, Adv.
Mr. Shivam Pal Sharma, Adv.
Mr. S. Vinod, Adv.
Ms. Madhulika, Adv.

For Respondent(s) Ms. Srishti Singh, AOR
Mr. Vikas Bansal, Adv.

IMPL. Mr. Ravindra Shrivastav, Sr. Adv.
Mr. Navin Prakash, Adv.
Ms. Sanya Shukla, Adv.
Devangna Singh, Adv.
Mr. Boudhik Garg, Adv.
Mr. Kamal Mohan Gupta, AOR

Mr. Kamal Mohan Gupta, AOR
Mr. Amber Shehbaz Ansari, Adv.
Mr. Gorakh Nath Yadav, Adv.
Mrs. Mehraj Hakim Ali, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Leave granted.

E-copy of the records of the Trial Court, including available English translations, will be made available to the learned counsel for the parties.

We deem it appropriate to suspend the sentence of Mr. Umesh Kumar Pandey, Appellant No.2 in the appeal arising out of SLP (Cr1.) No.5802 of 2023, and Mr. Shyam Narain Pandey, Appellant in the appeal arising out of SLP (Cr1.) No.11338 of 2022, during the pendency of the present appeals on terms and conditions to be fixed by the trial Court.

Both the said appellants, i.e., Mr. Umesh Kumar Pandey and Mr. Shyam Narain Pandey, will be represented by their learned counsel on all dates of hearing. In the event they remain unrepresented, the order of suspension of sentence shall be recalled.

List in the category of 'Regular Matters' in the week commencing 24.03.2025.

(GEETA AHUJA)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR